

<sup>1</sup>[THE FIRST SCHEDULE

[See section 2(n)(vi)]

INDUSTRIES WHICH MAY BE DECLARED TO BE PUBLIC UTILITY SERVICES UNDER SUB-CLAUSE (vi) OF  
CLAUSE (n) OF SECTION 2

1. Transport (other than railways) for the carriage of passengers or goods, <sup>2</sup>[by land or water];
- <sup>3</sup>[2. Banking;
3. Cement;
4. Coal;
5. Cotton textiles;
6. Food stuffs;
7. Iron and Steel;
8. Defence establishments;
9. Service in hospitals and dispensaries;
10. Fire Brigade Service;
- <sup>4</sup>[11. India Government Mints;]
12. India Security Press;
- <sup>5</sup>[13. Copper Mining;
14. Lead Mining;
15. Zinc Mining;]
- <sup>6</sup>[16. Iron Ore Mining;]
- <sup>7</sup>[17. Service in any oilfield,]
- <sup>8</sup>[\*\*\*]
- <sup>9</sup>[19. Service in the Uranium Industry;]
- <sup>10</sup>[20. Pyrites Mining;]
21. Security Paper Mill, Hoshangabad;
- <sup>11</sup>[22. Services in the Bank Note Press, Dewas;]
- <sup>12</sup>[23. Phosphorite Mining;]
- <sup>13</sup>[24. Magnesite Mining.]
- <sup>14</sup>[25. Currency Note Press;]

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1. Subs. by Act 36 of 1956, s. 29, for the Schedule (w.e.f. 10-3-1957).

2. Subs. by Act 36 of 1964, s. 22, for "by land, water or air" (w.e.f. 19-12-1964).

3. Declared to be Public utility service for six months effective 17-04-2010 *vide* Notification No. S.O. 760(E), dated 06-04-2010.

4. These entries were added to the Schedule from time to time by notifications issued under section 40 of the Act.

5. Items 13 to 15 added by S.O. 1444, dated 3rd May, 1966.

6. Ins. by S.O. 726, dated 25th February, 1967.

7. Ins. by S.O. 1776, dated 10th May, 1967.

8. Entry 18 omitted by Act 45 of 1971, s. 7 (w.e.f. 15-12-1971).

9. Ins. by S.O. 1471, dated 10th April, 1968.

10. Ins. by S.O. 2061, dated 30th May, 1970.

11. Ins. by S.O. 4697, dated 26th November, 1976.

12. Ins. by S.O. 47, dated 17th December, 1976.

13. Ins. by S.O. 2474, dated 4th September, 1980.

14. Ins. by S.O. 946, dated 7th March, 1981.

<sup>1</sup>[26. Manufacture or production of mineral oil (crude oil), motor and aviation spirit, diesel oil, kerosene oil, fuel oil, diverse hydrocarbon oils and their blends including synthetic fuels, lubricating oils and the like;]

<sup>2</sup>[27. Service in the Airports Authority of India;]

<sup>3</sup>[28. Industrial establishments manufacturing or producing Nuclear Fuel and components, Heavy Water and Allied Chemicals and Atomic Energy.]

<sup>4</sup>[29. 'Processing or production or distribution of fuel gases' (coal gas, natural gas and the like)]

<sup>5</sup>[30. Manufacturing of Alumina and Aluminium; and

31. Mining of Bauxite.]

<sup>6</sup>[32. Services in the Bank Note Paper Mill India Private Limited, Mysore, Karnataka.]

<sup>7</sup>[33. Chemical Fertilizer industry.]

## STATE AMENDMENT

### Karnataka

**Amendment of the First Schedule.**—In the First Schedule to the principal Act, after item No. 10, the following item shall be added namely:—

“11. Oxygen and Acetylene.”

[*Vide* Karnataka Act 6 of 1963, s. 3.]

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1. Ins. by S.O. 4207, dated 20th November, 1984.

2. Subs. by Notification No. S.O.1808(E), dated 05-08-2011.

3. Ins. by S.O. 967, dated 8th April, 1995.

4. Subs. by Notification No. S.O.1955(E) dated 20.06.2017

5. Ins. by Notifications No. S.O.143(E), dated 27th June, 2012.

6. Ins. by Notification No. S.O.251(E), dated 25-01-2017.

7. Ins. by Notification No. S.O.6362(E), dated 28-12-2018.